

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00163/2014

Decided on: 25.02.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mrs. Rajwant Sandhu, Member (A)**

Vinod Singh AGED 35 YEARS, S/o Sh. Rajpal Singh, working as Laboratory Assistant, 3 BRD, Air Force, Chandigarh.

**.....Applicant
Versus**

1. Union of India through Secretary to Govt. of India, Ministry of Defence, New Delhi.
2. Chief of Air Staff, Vayu Bhawan, New Delhi.
3. Air Officer Commanding 3BRD, Air Force, Chandigarh.

.....Respondents

4. Secretary to Govt. of India, Ministry of Agriculture Department of Animal Husbandry Dairying, Krishi Bhawan, New Delhi.

.....Proforma Respondent

Present: Mr. R.K. Sharma, counsel for the applicant
Mr. Deepak Agnihotri, counsel for the respondents

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. By way of the present O.A., the applicant has sought issuance of a direction to the respondents to consider and finalize his

claim for removal of anomaly in the revision of pay scale w.e.f. 01.01.2006 so as to consider the grant of PB-2 Rs.9300-34800 with grade pay of Rs.4200/- w.e.f.01.01.2006 with all the consequential benefits.

2. Learned counsel for the applicant submitted that the applicant had made various representations to the respondents for the redressal of his grievance. The case of the applicant has also been recommended firstly, vide letter dated 17.08.2011(Annexure A-9) and then vide letter dated 17.07.2012. Learned counsel submitted that despite recommendation in favour of the applicant, the matter has not been finally decided by the respondents. He stated at the Bar that the applicant would be satisfied if the O.A. is disposed of with a direction to the respondents to take a final view on his representations within a time-frame.

4. In view of the limited prayer made on behalf of the applicant, there is no need to issue notice to the respondents and call for their reply. However, Mr. Deepak Agnihotri, learned Sr. Standing counsel, who is having advance notice, appears. He states that he has no objection to the disposal of the case in the suggested manner.

5. Accordingly, without commenting on the merits of the case, the O.A. is disposed of in limine, with a direction to the Respondent No. 1 to take a view on the representations of the applicant in accordance with law, within a period of four months from the date of receipt of a copy of this order. No costs.

(RAJWANT SANDHU)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 25.02.2014

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